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OPEN COURT

**CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD.**

CIVIL CONTEMPT PETITION NO. 148 OF 2006

IN

Original Application No. 449 of 2006.

ALLAHABAD THIS THE 11TH DAY OF APRIL 2008.

Hon'ble Mr. N.D. Dayal, Member-A

Hon'ble Mr. A.K. Gaur, Member-J

Santosh Kumar Bharti, Son of late Naththu Resident of
65/9, Moti Mohal, Kachchi, Sarai Kanpur.

.....Applicant

(By Advocate: Shri Vinod Kumar/Shri Ravi Sahu)

Smt. Shobha Kapoor, Executive Officer, Cantonment
Board, Kanpur.

.....Respondent.

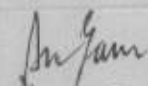
(By Advocate: Shri P Mathur)

ORDER

Mr. N.D. Dayal, Member-A

Shri Vinod Kumar has submitted illness slip. Shri
P Mathur, learned counsel for the respondents.

2. This is the matter of contempt ^{which is} between alleged
contemnor and the Court. Shri P Mathur submits that
the order passed by the Tribunal by its judgment dated
5.5.2006 required early decision on the application
for compassionate appointment. He submits that
respondents have also complied with the same and copy
of the order passed by them is at page 170 in reply
filed by them to the contempt application. It is seen
from the reply that the request for compassionate
appointment of the applicant has been considered, but
the same is not agreed to. As such, the order of the
Tribunal stands complied with. Applicant is given
liberty, if aggrieved, to take recourse to remedy
accordance to law. Contempt is dropped and notice is
discharged.


Member-J


Member-A

Manish/-